

**GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
RAJYA SABHA
QUESTION NO 21.04.2010
ANSWERED ON**

CONSTITUTION OF CANTONMENT BOARDS .

2784

Shri Mohammed Adeb

Will the Minister of DEFENCE be pleased to state :-

- (a) the details of Cantonment Boards in the country where elections have been duly conducted and Boards constituted;
- (b) the details of Cantonment Boards where elections have not been held on time and reasons therefor;
- (c) whether it is a fact that the Cantonment Board of Meerut has not been duly constituted on time;
- (d) if so, the details of representations/requests received in the case of Meerut Cantt. Board and action taken thereon; and
- (e) the steps being taken to expedite constitution of the Meerut Cantt. Board in terms of Section-13 of the Cantt. Act?

ANSWER

(SHRI A.K. ANTONY)

MINISTER OF DEFENCE

(a) A statement is attached.

(b) Election to only Meerut Cantonment Board out of the sixty two Cantonment Boards has not been held since the same was stayed by the Hon'ble Allahabad High Court vide its order dated 9.6.2008 in CMWP No.27630/2008.

(c) No, Sir. After the elected members of the Meerut Cantonment Board completed their term, the constitution of Cantonment Board, Meerut was varied under section 14 of the Cantonments Act, 1924 and a Board was constituted under section 14 of the Cantonments Act, 1924 on 3.3.2003 which functioned till 17.12.2006. After the Cantonments Act, 2006 came into force, the Board was constituted again on 18.12.2006 under section 13 of the Cantonments Act, 2006. This Board is functioning in the Meerut Cantonment ever since.

(d) Representations/requests have been received from various sources including some Hon'ble Members of Parliament for holding election to Meerut Cantonment Board. As per the requests made, election to Meerut Cantonment Board has been notified in the official Gazette on 25.3.2010 to be held on 13.6.2010 after the CMWP No.27630/2008 was dismissed by Hon'ble Allahabad High Court vide its order dated 27.1.2010.

(e) Cantonment Board, Meerut has already been constituted under section 13 of the Cantonments Act, 2006 on 18.12.2006.

STATEMENT REFERRED IN THE REPLY GIVEN IN PART (a) IN RESPECT OF RAJYA SABHA UNSTARRED QUESTION NO. 2784 FOR 21.4.2010 REGARDING CONSTITUTION OF CANTONMENT BOARDS.

Elections to the 61 out of the 62 Cantonment Boards as indicated in the table given below have already been held and respective Boards duly constituted under section 12 of the Cantonments Act, 2006:

TABLE
Sl.No. Name of Cantonment Boards Sl. No. Name of Cantonment Boards

1. Agra	32. Jammu
2. Ahmedabad	33. Jhansi
3. Ahmednagar	34. Jutogh
4. Ajmer	35. Kamptee
5. Allahabad	36. Kanpur
6. Almora	37. Kasauli
7. Ambala	38. Khasyol

8. Amritsar
9. Aurangabad
10. Babina
11. Badamibagh
12. Bakloh
13. Bareilly
14. Barrackpore
15. Belgaum
16. Cannanore
17. Chakrata
18. Clement Town
19. Dagshai
20. Dalhousie
21. Danapur
22. Dehradun
23. Dehu Road
24. Delhi
25. Deolali
26. Faizabad
27. Fatehgarh
28. Ferozepur
29. Jabalpur
30. Jalandhar
31. Jalapahar
39. Kirkee
40. Landour
41. Lansdowne
42. Lebong
43. Lucknow
44. Mathura
45. Mhow
46. Morar
47. Nainital
48. Nasirabad
49. Pachmarhi
50. Pune
51. Ramgarh
52. Ranikhet
53. Roorkee
54. Saugor
55. Secunderabad
56. Shahjahanpur
57. Shillong
58. St. Thomas Mount
59. Subathu
60. Varanasi
61. Wellington